

ITEM NO.301

COURT NO.4

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 25725/2023

(Arising out of impugned final judgment and order dated 01-07-2023 in CRLMA No. 14435/2022 passed by the High Court Of Gujarat At Ahmedabad)

TEESTA ATUL SETALVAD

Petitioner(s)

VERSUS

STATE OF GUJARAT

Respondent(s)

Date : 05-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE A.S. BOPANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. Kapil Sibal, Sr. Adv.
Mr. C.U. Singh, Sr. Adv.
Ms. Aparna Bhat, AOR
Ms. Karishma Maria, Adv.
Mr. Nizam Pasha, Adv.
Mr. Adit Subramaniam Pujari, Adv.
Mr. Rishabh Parikh, Adv.
Ms. Rupali Samuel, Adv.
Ms. Aparajita Jamwal, Adv.

For Respondent(s)

Mr. Tushar Mehta, Solicitor General
Mr. S. V. Raju, A.S.G.
Ms. Swati Ghildiyal, AOR
Mr. Kanu Agrawal, Adv.
Mr. Madhav Sinhal, Adv.
Ms. Devyani Bhatt, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice, returnable on 19.07.2023 at 2:00 p.m.
2. Needless to state that the interim protection granted on 01.07.2023 shall continue to operate until further orders.
3. The parties are at liberty to file additional documents on or before 15.07.2023, after exchanging with each other.

(DEEPAK SINGH)
COURT MASTER (SH)

(ANJU KAPOOR)
COURT MASTER (NSH)